## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(CAA)-132/ND/2017

In the matter of:

Devkosh Leasing and Finance (P) Ltd.
And Dhaneshwari Investments

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Sanjeev Jain, Advocate

Ms. Deepika Shori, Advocate

For the Respondent/Corporate Debtor:

For the Intervener : Ms. Lakshmi Gurung, Standing

Counsel for Income tax Deptt Mr. Manish Raj, Co. Prosecutor

## ORDER

Learned Counsel for the Petitioneris present and represents that RD/OL have failed to file their reply as directed. In relation to the Income tax Department, one final opportunity is sought for to file its observations by the Ld. Standing Counsel appearing for the Income tax Department within a period of one week. Income tax Department to file its observations/objections, if any, otherwise, their right to file the observations will be closed.

Post the matter on 30.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018